(ii) as may be substantiated by the company to the satisfaction of the Assessing

Officer. Based on the value, on the date of issue of share of its assets, including intangible assets being goodwill, know-how, patents, copy rights, trademarks, licenses, franchises or any other business or commercial rights of similar nature whichever is higher.

(b) "venture capital company" "Venture capital fund and "venture capital undertaking" shall have the meanings respectively assigned to them in clause (a), clause (b) and clause (c) of [Explanation] to clause (23FB) of section 10)

Administrative measures include creation of database of entry operators, beneficiaries, etc. through information technology enabled systems to facilitate investigation and follow-up action in such cases.

## Tax benefits under KVP

1770. SHRI DEVENDER GOUD T.: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the Government has decided to relaunch Kisan Vikas Patra (KVP) due to steep fall in the rate of savings;
  - (b) how KVP is different from Public Provident Fund (PPF);
- (c) the reasons for not giving tax benefits, under KVP which otherwise boost-savings; and
  - (d) how KVP is more attractive than PPF?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA) : (a) Yes Sir.

(b) to (d) While PPF gives to the investor a fixed return at the prevailing interest rate, which is reset every year, Kisan Vikas Patras doubles the invested amount in notified period. This is presently 100 months.

Kisan Vikas Patra offer the investor benefit of liquidity, PPF accounts give the investor benefit of tax concessions. In PPF accounts maturity period is 15 years long, whereas in KVP it is presently 100 months.

## Project loans becoming NPAs

1771. SHRI ARVIND KUMAR SINGH:

SHRI NEERAJ SHEKHAR:

Will the Minister of FINANCE be pleased to state:

(a) whether banks have identified 74 projects for which ₹ 55,000 crore of loans